

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**


C.P.(I.B) No. 772/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2020**

Name of the Company: Meenakshi Associates Pvt Ltd
V/s
Gujarat Alkalies & Chemicals Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Kanya A. Shah i/b Namanati Associates	Advocate	Respondent	
2.				

ORDER

The Respondent is represented through learned counsel.

A leave note is received from the side of the Petitioner on the ground that he is attending marriage.

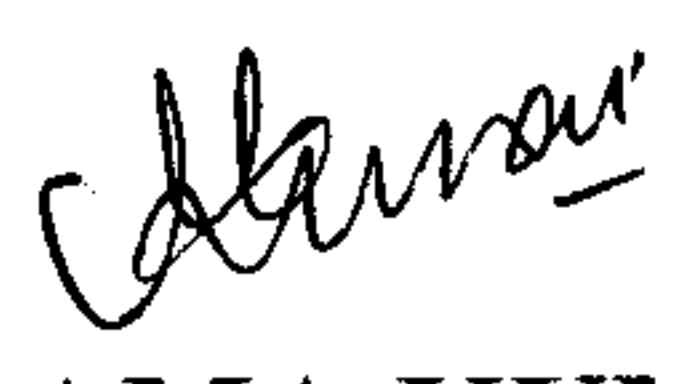
On perusal of the records, it is found that on earlier occasion also on the request of the Petitioner time was granted on the same ground that the conducting lawyer is not available as he is coming from Delhi.

The matter is adjourned as a last chance with a cost of Rs.5,000/- to be paid to the Respondent.

On perusal of the records, it is found that on 10.12.2019, the Petitioner was allowed liberty to file their rebuttal document within a week that to has also been not filed Hence, right to file rebuttal is closed.

List the matter on 17.03.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 19th day of February, 2020